

(b) if so, the names of the States and Union Territories affected by the disease and the number of deaths reported State-wise; and

(c) the steps taken to check and to eradicate it from the country?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) Yes, Sir.

(b) All the States and Union Territories were affected by smallpox in varying degrees. A statement showing the number of deaths reported Statewise is laid on the Table of the House. [Placed in Liby. See No. LT-371/67].

(c) Intensive vaccination and re-vaccination campaigns have been undertaken. Additional field staff have been employed for this purpose in some States. Continuous publicity under the National Smallpox Eradication Programme in the last few years has helped in the reporting of a large number of smallpox cases. Efforts to vaccinate those sections of the population, which have been left out so far, have also been intensified.

#### U.S. Investment in Fertiliser Industry

\*76. Dr. Ramesh Sen:

Shri M. Rampure:  
Shri Ibrahim Sulaiman Salt:  
Shri Ramachandra Veerappa:  
Shri A. K. Gopalan:  
Shri P. Ramaswami:  
Shri N. K. Sanghi:  
Shri Hukam Chand Kachwal:  
Shri Ram Singh Ayyarwal:  
Shri Y. S. Kushwah:  
Shri Sharda Nand:  
Shri Ranjit Singh:  
Shri Bharaj Singh Chauhan:  
Shri Y. A. Prasad:  
Shri Ramachandra Ulika:  
Shri Dhuleshwar Meena:  
Shri Hoorti Nand:  
Shri K. Pradhani:  
Shri C. K. Bhattacharyya:

Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Starred Question No.

161 on the 30th March, 1967 regarding U. S. investment in fertiliser industry and state:

(a) whether it is a fact that the investors are asking for more concessions including the extension of the deadline fixed for receiving the offers than what Government are prepared to give them; and

(b) the attitude of Government to further concessions to U. S. investment in fertiliser industry in India?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) and (b). No further concessions have been asked for by the foreign investors. As announced in the statement made in the Lok Sabha on the 31st March, 1967, all proposals pending on the 31st March, 1967 for the establishment of fertilizer factories will be dealt with under the policy of December, 1965 provided negotiations with the concerned parties culminate in the issue of industrial licences by the 31st December, 1967 and the projects could be expected to make a timely contribution to the increase in indigenous production. Any new proposals that come up during the period will be dealt with in the same manner, provided they satisfy the same conditions.

#### Kadana Dam

\*71. Shri Virendendra Kumar Shah:  
Will the Minister of Irrigation and Power be pleased to state:

(a) the terms and conditions of settlement between the Gujarat and Rajasthan Governments in respect of Kadana Dam;

(b) whether it is a fact that the Gujarat Government have to bear the total cost of this project till the dam starts functioning; and

(c) if so, the benefits that the State of Gujarat will get and the method by which the Rajasthan Government will compensate it, in view of the fact that the State of Gujarat is likely to bear all the initial expenditure?

**The Minister of Irrigation and Power (Dr. K. L. Rao):** (a) and (b). The terms and conditions of agreement between the Gujarat and Rajasthan Governments in respect of Kadana Dam are as follows:

"Kadana Dam should be built up to FRL 419. The entire cost and benefits of this project will be borne by Gujarat. At a later date, when Mahi areas are taken over by Narmada and a part of the Kadana waters are released for use in Rajasthan, Rajasthan should pay to Gujarat an appropriate cost of the dam for such use. The exact proportions will be fixed at the time when such releases become available."

(c) The benefits of the Kadana dam to the Gujarat State are:

- (1) firming up irrigation in the Mahi Right Bank Canal system in an area of 4,60,000 acres.
- (2) extension of irrigation under Mahi Right Bank Canal by an additional 1,53,200 acres.
- (3) irrigation to an area of 40,905 acres through the left bank canal taking off from the Kadana Dam.

The method by which Rajasthan Government will compensate Gujarat Government does not arise, at present, in view of the entire benefits from Kadana accruing to Gujarat for some years to come.

#### **Fire in Rudrasagar Oilfields**

**\*72. Shri Hem Barua:**  
**Shri Surendranath Dwivedy:**  
**Shri Baburao Patel:**  
**Shri Ram Singh Ayarwal:**  
**Shri Hukam Chand Kachwai:**  
**Shri Ram Kishan Gupta:**

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether the committee set up to investigate into the causes of the fire in the oil-fields at Rudrasagar, Assam has submitted its report;

(b) if so, its main findings and whether it has apportioned any blame on official negligence resulting in this disastrous incident; and

(c) the action taken thereon?

**The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta):** (a) Yes, Sir.

(b) The report has commented on the lack of organisation and experience in fire prevention in the production section of the Sibsagar Project and the failures of some officers of the project.

(c) The Commission has initiated action on the various recommendations made by the Committee and also appointed a high ranking officer as the Enquiry Officer to deal with the cases against the concerned officers.

#### **M/s. Bird & Co.**

**\*73. Shri Madhu Limaye:**  
**Shri S. M. Banerjee:**  
**Dr. Ram Manohar Lohia:**  
**Shri George Fernandes:**  
**Shri A. B. Vajpayee:**  
**Shri Balraj Madhok:**  
**Shri R. S. Vidyarthi:**  
**Shri N. S. Sharma:**  
**Shri Sharda Nand:**  
**Shri Brij Bhushan Lal:**  
**Shri Kanwar Lal Gupta:**  
**Shri Y. A. Prasad:**  
**Shri Sidheshwar Prasad:**  
**Shri Arjan Singh Bhadoria:**  
**Shri Ram Sewak Yadav:**  
**Shri Sarjoo Pandey:**

Will the Minister of **Finance** be pleased to refer to the reply given to Starred Question No. 314 on the 6th April, 1967 and state:

(a) whether the examination/review of the order passed by the Central Board of Excise and Customs in regard to the reduction of the fine imposed on M/s. Bird & Co. by a sum of nearly Rs. 12 millions has since been completed;

(b) if so, the results thereof; and

(c) the action taken in the matter?

**The Minister of State in the Ministry of Finance (Shri K. C. Pant):**  
**(a) In view of the importance of the**